

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO.5128
ANSWERED ON 03/04/2023

Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019

5128. SHRI A.K.P. CHINRAJ:

Will the Minister of EDUCATION be pleased to state:

- (a) the rationale for incorporation of section 4 (a) of the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019;
- (b) whether the Government does not want to implement reservation in cadre recruitment in the institutions of excellence, research institutions, institutions of national and strategic importance;
- (c) whether the Government conducted any study before 2019 in this regard, if so, details thereof;
- (d) whether the Government is planning to implement reservation in cadre recruitment in the above-mentioned institutions; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(Dr. SUBHAS SARKAR)

(a) to (e): The Central Educational Institutions (Reservation In Teachers' Cadre) Act, 2019, available at https://www.education.gov.in/sites/upload_files/mhrd/files/ce.pdf , was notified on 9th July, 2019, to provide for the reservation of posts in appointments by direct recruitment of persons belonging to the Scheduled Castes, the Scheduled Tribes, the socially and educationally backward classes and the economically weaker sections, to teachers' cadre in certain Central Educational Institutions established, maintained or aided by the Central Government, and for matters connected therewith or incidental thereto. This Act specifies that for the purpose of reservation of posts, a Central Educational Institution (CEI) shall be regarded as one unit. The provisions of this Act are applicable to CEIs as defined in clause (c) of section 2 of this Act.

Further, under the provisions of clause (a) of sub-section (1) of section 4, it has been specified that the provisions of section 3 shall not apply to only the 18 institutions of excellence, research institutions, institutions of national and strategic importance specified in the Schedule to this Act. This list is the same as specified in clause (b) of section 4 (Act not to apply in certain cases) of The Central Educational Institutions (Reservation in Admission) Act, 2006.
